

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 202**  
**(IB)-55/ND/2024**  
**New IA-1673/2024**

**IN THE MATTER OF:**  
**Globe Fincap Limited**

... **Applicant/Petitioner**

**Versus**

**Alps Motor Finance Limited**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the Respondent** : Mr. GP Madaan, Adv. and Mr. Aishwarya  
Adlakha, Adv.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1673/2024:** Ld. Counsels for the parties are ad idem that the parties are in talk to enter into some settlement qua the amount defaulted to be paid by the CD to the FC i.e. the Petitioner before us. Mr. GP Madaan, Ld. Counsel appearing for the CD submitted that the CD is in process of selling some of its assets to discharge its debts. In the wake of the stand taken by the Ld. Counsels for the parties, there is no justification to keep those applications pending. In the wake the same are disposed of with the observation that if the settlement between the parties is not materialised within 6 weeks, the Applicant would be entitled to revive the present proceedings. **Both the IB-55/ND/2024 & IA-1673/2024 is disposed of accordingly.**

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**